
(2022) 08 UK CK 0067

In the Uttarakhand High Court

Case No : Writ Petition (PIL) No. 65 Of 2021

In Re Price Capping Of CT Scan And Oxygen Concentrators
As Essential Commodity

APPELLANT

Vs

State Of Uttarakhand & Another

RESPONDENT

Date of Decision : 25-08-2022

Acts Referred:

Citation : (2022) 08 UK CK 0067

Hon'ble Judges : Vipin Sanghi, CJ; R.C. Khulbe, J

Bench : Division Bench

Advocate : Aditya Pratap Singh, Anil K. Bisht, V.K. Kaparuwan

Final Decision : Disposed Of

Judgement

Vipin Sanghi, CJ

1. This petition was registered in public interest on the communication of Mr. Aditya Pratap Singh, Advocate, raising three issues, namely oxygen concentrators not being classified as "essential commodity"; capping of price of CT Scan, and; use of fake and forged RT-PCR test results to circumvent the Standard Operation Procedures.
2. The writ petition was registered in May, 2021 when the second wave of COVID-19 pandemic was raging.
3. With the passage of time, and in the light of the action taken on the grievances raised by Mr. Singh, this petition has now become infructuous. However, actions which have been taken in pursuance of the directions issued by this Court shall be taken to their logical end.
4. The writ petition stands disposed of.